

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2189
TO BE ANSWERED ON FEBRUARY 12, 2026**

CONSTRUCTION OF HOUSES FOR URBAN POOR

NO. 2189. SHRI ARUN KUMAR SAGAR:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has approved the construction of houses for the urban poor in the country and if so, the details thereof;**
- (b) whether these houses are likely to be constructed in all the cities/States of the country or in some selected cities/States only and if so, the details thereof along with the reasons therefor; and**
- (c) the details of the funds allocated/provided for the said purpose along with the targets set for implementation of the same in the selected cities/States?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) to (c): 'Land' and 'Colonisation' are State subjects. Therefore, schemes related to housing for their citizens including urban poor are implemented by States/Union Territories (UTs) in their respective areas. However, Ministry of Housing and Urban Affairs (MoHUA) supplements efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana - Urban (PMAY-U) and PMAY-U 2.0 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries in all urban areas across the country.

As per the Scheme Guidelines of PMAY-U 2.0, selection of beneficiaries, formulation & execution of projects are done by States/Union Territories (UTs). States/UTs are to undertake assessment of housing demand under different verticals through suitable means. Eligible citizens may also apply through Unified Web Portal of PMAY-U 2.0 and register their demand with all details on the portal. Based on the demand and selection of beneficiaries, the project proposals are prepared and approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further consideration of release of Central Assistance by Central Sanctioning and Monitoring Committee (CSMC).

Based on the project proposal submitted by States/UTs, a total of 122.28 lakh houses including 10.66 lakh under PMAY-U 2.0, have been sanctioned by the Ministry, so far. Of the sanctioned houses, 114.84 lakh houses have been grounded; of which 97.02 lakh are completed/delivered to the beneficiaries across the country as on 22.01.2026. The houses sanctioned under the scheme involves Central Assistance of ₹ 2.05 lakh crore against which ₹ 1.76 lakh crore has been released on the basis of compliances achieved by States/UTs in respect of sanctioned projects. The progress of the scheme can also be accessed on the PMAY-U dashboard (<https://dashboard.pmay-urban.gov.in>).
